

control. For example, in Manipur alone people have been arrested in the year 1983 and 13 people have surrendered. As far as the question of the judges' feeling insecure this is not correct because the judges have been provided with all security. If there is any lack of security in that arrangement, we will certainly look into it and provide more security to them.

Sir, we are trying to tackle the problem of north-eastern region not only as a law and order problem but also as a problem of development and we have done our best in this connection. A part from TV and per capita income I would like to point out that the project which will be commissioned in July 1984 would fully meet the demands of electricity of Manipur. The project will have ancillary irrigation scheme to irrigate 10,000 hectares. Manipur State is also to be connected by a railway line which will extend from Silchar to Jiribam. It is under construction and the construction is expected to be completed by 1986-87.

As far as certain missing persons are concerned, there is no question of keeping their whereabouts secret. There are some writ petitions in this connection going on in the Supreme Court. They are really missing and are not under arrest. The Supreme Court is hearing the petition. It is, therefore, SUB JUDICE matter, and I would not like to add anything in this.

As far as the other suggestion of the hon. Member is concerned, we are not afraid of giving the name of any foreign country. As I have said, we have reports that there are some camps of the insurgents in Bangladesh, but we have no particular about it. However, our External Affairs Ministry is in touch with them and it is not customary normally to give the name of the country wherever their involvement is involved.

13.36 hrs.

## LIFE INSURANCE CORPORATIONS BILL

### Recommendation to Rajya Sabha appoint a Member to Joint Committee

SHRI MOOL CHAND DAGA (Pati) :  
I beg to move :

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a Member of Rajya Sabha to the Joint Committee on the Bill to provide, with a view to more effective realisation of the objectives of nationalisation of life insurance business, for the dissolution of the Life Insurance Corporation of India and for the establishment of a number of corporations for the more efficient carrying on of the said business and for matters connected therewith or incidental thereto in the vacancy caused by the resignation of Shri Era Sezhiyan from the membership of the said Joint Committee and do communicate to this House the name of the Member so appointed by Rajya Sabha to the Joint Committee.”

MR. DEPUTY-SPEAKER : The question is :

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a Member of Rajya Sabha to the Joint Committee on the Bill to provide, with a view to the more effective realisation of the objectives of nationalisation of life insurance business, for the dissolution of the Life Insurance Corporation of India and for the establishment of a number of corporations for the more efficient carrying on of the said business and for matters connected therewith or incidental thereto in the vacancy caused by the resignation of Shri Era Sezhiyan from the membership of the said Joint Committee and do communicate to this House the name of the

Member so appointed by Rajya Sabha to the Joint committee."

The motion was adopted.

13.37 hrs.

MATTERS UNDER RULE 377

(i) NEED TO AMEND NOTARY ACT 1956.

श्री रसीब मशब (सहारनपुर) : मोहतरम, मैं सरकार का ध्यान सन् 1956 के नोटरी एक्ट की तरफ दिलाना चाहता हूँ। इस संकट के मुताबिक नोटरी फीस इस कदर कम है कि जिसका अंदाज लगाना मुश्किल है। दस साल की प्रेक्टिस वाला वकील ही नोटरी बन सकता है और एक्ट के मुताबिक बयाने-हलफी की फीस 2 रुपए 50 पैसे और दूसरे कागजात, दस्तावेजात (डाकु-मेंट्स) के तस्दीक कराने की फीस 1500 लफजों पर सिर्फ 59 पैसे हैं। अगर भाज के हिसाब-किताब के मुताबिक उसको देखा जाए, तो रुपए की कीमत ही 13 पैसे रह गई है। ऐसी सूरत में वकीलों के साथ यह ज्यादाती है कि नोटरी की फीस सन् 1956 से आज सन् 1984 तक वही रखी जाए, जो कतबन गैर-मुनासिब है। चूँकि नोटरी एक्ट सेंटर का पासकर्दा है, इसलिए मेरी सरकार से दरखास्त है कि उसको तब्दील कर के आज-कल की मंहगाई को देखते हुए और वकील की सीनियारिटी का ख्याल रखते हुए इस कदर फीस मुकर्रर की जाए, जो मुनासिब और वाजिब हो, ताकि वकील और खास तौर पर नोटरी गलत तरीके पर रुपया न खे सकें।

श्री رشید مسعود (سیماپٹھی) : محترم ممبر میں سرکار کا درمیان سن 1956ء کے نوٹری ایکٹ کی طرف توجہ دینا چاہتا ہوں اس ایکٹ سے مطابق نوٹری فیس اس قدر کم ہے کہ جس کا انداز لگانا مشکل ہے۔ جس سال کی پریکٹیس والا وکیل بھی نوٹری بن سکتا ہے اور ایکٹ کے مطابق بیان حلفی کی فیس اس قدر کم ہے کہ وہ محکمہ کا فرائض و کثرت (ڈاکومنٹس) کے تعیناتی کرنے کی فیس 5000 لفظوں پر صرف 59 پैसे ہے تاکہ آج کے حساب کتاب کے مطابق اس کو دیکھا جائے تو پوری ہی قیمت 13 پैसे لگتی ہے ایسی صورت میں وکیلوں کو سزا دینی ہے کہ نوٹری کی فیس 1956ء سے آج تک 1984ء تک میں جاری ہو مگر غیر مناسیب ہے چونکہ نوٹری ایکٹ میں کچھ پاس کردہ ہے اس کے وہی سرکار سے حفاظت ہے کہ اس کو تبدیل کرنے کے لئے عملی منصوبہ کو تیسیت پر اور وکیل کی سینورٹی کو خیال رکھتے ہوئے اس قدر فیس مقرر کی جائے جو مناسب اور واجب ہو تاکہ وکیل اور خاص طور پر نوٹری حفظ فرماتے ہو پورے نہ۔

(ii) NEED TO EXPEDITE CONSERVATION OF LORD JAGANNATH TEMPLE OF PURI, ORISSA.

SHRIMATI JAYANTI PATNAIK (Cuttack) : The Conservation of the temple of Lord Jaganath at Puri and other centrally protected ancient monuments in Orissa has not been done satisfactorily despite several requests made by the State Government at different times. The present condition of Lord Jaganath temple warrants the immediate attention of the Government of India for conservation. A request had been made by Orissa Government to the Director General, Archaeological survey of India to prepare a time bound programme for completion of the conservation of those centrally protected monuments. But it is regrettable that nothing has been done in this regard so far.

It is necessary to take appropriate action in respect of conservation work in the main temple of Lord Jaganath complex, at Puri on priority and in a sustained manner. The conservation works have not been given due attention due to the absence of Archaeological circle in the State of Orissa. Therefore, I request the Minister of Education, Culture and Social Welfare to create a separate Archaeological circle for Orissa without any further delay.